

In The Central Administrative Tribunal
Calcutta Bench

MA 755 of 2000
OA 518 of 1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member
Hon'ble Mr. S. Biswas, Administrative Member

Eastern Railway

- VS -

Madan Mohan Patra & Ors.

For the Applicant : Dr. S. Sinha, Counsel
(Original Respondents)

For the Respondents: Mr. Samir Ghosh, Counsel
(Original Applicants)

Heard on : 08-03-2001

Date of Order : 08-03-2001

O R D E R

D. PURKAYASTHA, JM

Hearld Ld. Counsel Dr. S. Sinha on behalf of the official respondents who filed the present application for extension of time for compliance of the order dated 7-9-2000 passed by this Tribunal directing the respondents to consider the representation of the applicants in the light of the judgement of the Hon'ble Supreme Court reported in JT 1998(3) SC-540 (Union of India & Ors. - VS - Subir Mukherjee) within three months from the date of communication of the order. According to the official respondents, they received the order of the Tribunal on 18-9-2000. Thereafter, the matter has been kept under process and they could not consider the representation of the applicants till date. Therefore, respondents seek extension of further time.

2. Ld. Counsel Mr. Ghosh on behalf of the original applicants raises objection and submits that no sufficient cause has been shown for non-consideration of the representation of the applicants as ordered. So, due to lack of sufficient particulars the application should be dismissed.

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2. However, we have considered the application and submissions of Ld.Counsel of both the parties. We are also not satisfied with the manner in which the official respondents filed this application without disclosing sufficient particulars in respect of finalisation of the representation as ordered. According to the official respondents, the matter is under process after 18-9-2000 when they received the order. But we deprecate action and inaction on the part of the respondents in respect of finalisation of the representation of the applicants as ordered. However, for the interest of justice another two months' time has been granted to the official respondents from to-day to dispose of the representation as ordered and to grant appropriate relief as sought for in the application as admissible to them subject to payment of cost of Rs.1000/- to the applicants. Accordingly, MA is disposed of.

S. Biswas

(S. Biswas)
Member (A)

D. Purkayastha 873/2001
(D. Purkayastha)
Member (J)

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